

acres. This ceiling was on the basis of 75% intensity of irrigation, which has since been agreed to be raised to 110%. As a result of this, the ceiling of 18,625 acres may undergo a change. The various issues relating to the oustees are proposed to be placed before the ad hoc Committee of Direction at its next meeting for decision.

#### Assessment of Income-tax

1892. Shri N. K. P. Salve: Will the Minister of Finance be pleased to state the number of assessments made under the Income-Tax Act, 1922 or the Income-Tax Act, 1961 in the financial years 1960-61, 1962-63 and 1963-64 were the total income determined by the Income Tax Department exceeded Rs. 30,000-00?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):

Financial Year	No. of assessments made where the total income determined by the Income-tax department exceeded Rs. 30,000/-
1960-61	54,441
1962-63	72,295
1963-64	69,726

#### Assessment of Income-Tax

1893. Shri N. K. P. Salve: Will the Minister of Finance be pleased to state:

(a) the number of assessee whose assessments were made under the Income-tax Act, 1922 or the Income-Tax Act, 1961 in the financial years 1960-61, 1961-62, 1962-63 and 1963-64, where the total income determined by the Income Tax Officer exceeded Rs. 30,000.00 appealed to the Appellate Assistant Commissioner of Income Tax (year-wise and total);

(b) how many appeals were decided by the Appellate Assistant Commissioner of Income-Tax, out of the above appeals; and

(c) in the appeals decided by the Appellate Assistant Commissioners of Income Tax, in cases of how many assessee (viz., the total number of assessee for the four years in each slab of percentage) the tax quantum disputed in appeal would be reduced directly or indirectly, if effect was to be given to the decisions of the Appellate Assistant Commissioners of Income-Tax by 100 per cent or—

by 80 per cent and above but less than 100 per cent,

by 60 per cent and above but less than 80 per cent,

by 40 per cent and above but less than 60 per cent,

by 20 per cent and above but less than 40 per cent, and

5 per cent and above but less than 20 per cent and below?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (c). The information is being collected and will be laid on the table of the House as soon as the same is received.

#### Post-Matric Scholarships to Scheduled Castes and Scheduled Tribes Students in Rajasthan

1894. Shri Ramachandra Ulaka:  
Shri Dhuleshwar Meena:  
Shri K. Pradhani:  
Shri Heerji Bhai:

Will the Minister of Social Welfare be pleased to state:

(a) the total number of scholarships awarded to the students belonging to the Scheduled Castes and Scheduled Tribes for Post-matric Studies in Rajasthan during 1966-67;

(b) the total number of students who applied for these scholarships from Rajasthan during the above period; and